



# IN THE HIGH COURT OF SIKKIM

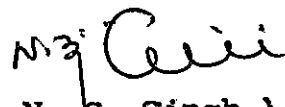

## ORDER SHEET

Writ Petition (C).....No. 1 of 10/2004

Binod Prasad & Another, Petitioner/Appellant

Versus

State of Sikkim & Others.....Respondent

Serial No. of Order	Date of Order	Order with Signature	Office Note as to action (if any) taken on Order
1.	23.2.2004	<p>Heard Shri S. Majumdar, learned Counsel for the petitioners and Shri S. P. Wangdi, learned Advocate General assisted by Shri J. B. Pradhan and Shri Karma Thinlay, learned Govt. Advocate and Assistant Govt. Advocate for the State respondents.</p> <p>Admit.</p> <p>Issue notice. Shri J. B. Pradhan, learned Govt. Advocate takes notice for the respondents. Learned Counsel for the petitioners undertakes to serve 3 copies of the writ petition to Shri J. B. Pradhan. Counter-affidavit will be filed within 4 weeks as undertaken.</p> <p>Put up on 23.3.2004 for fixing date of hearing.</p> <p style="text-align: center;"><u>C.M.A.No.2/2004</u></p> <p>Prayer for stay is rejected. CMA No.2 is accordingly disposed of.</p> <p style="text-align: center;">             ( N. S. Singh )            Judge         </p> <p style="text-align: center;">             ( R. K. Patra )            Chief Justice         </p>	

at/



Serial No. of Order	Date of Order	Order with Signature	Office Note as to action (if any) taken on Order
2.	23.3.2004	<p>An application has been filed on behalf of the petitioner seeking leave of the court to withdraw this writ petition on the grounds stated therein. Leave is granted.</p> <p>Writ petition is dismissed as withdrawn.</p> <p><i>N. S. Singh</i> ( N. S. Singh ) Judge</p> <p><i>R. K. Patra</i> ( R. K. Patra ) Chief Justice</p>	

at/